

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.513/2017 in O.A. No.502/2016

Monday, this the 4th day of February 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri Jagdeep
Age 32 years
s/o Mr. Dilbag Singh
r/o H.No.559/2,
Near Khidar Makbara Park
Mohalla Jatwara
Sonipat, Haryana

.Applicant

(Mr. Vivek Kumar Tandon, Advocate)

Versus

Dr. Aashish Chand Verma
Chairman
Delhi Subordinate Service Selection Board
FC-18, Institutional Area
Karkardooma, Delhi – 110 092

..Respondent

(Mr. K M Singh, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondent did not implement the directions issued by this Tribunal in its order dated 16.03.2017 in O.A. No.502/2016. The directions were to the effect that the result of the applicant for the post of TGT (Social Science) shall be declared and depending upon the availability of posts, further step shall be taken. Today, learned counsel for respondent has placed before us a copy of Result Notice dated

01.02.2017, through which the result of the applicant is declared and he is treated as successful. There exists a substantial compliance of the order. The other steps would be taken depending upon the availability of vacancy, etc.

2. We, therefore, close this contempt case, directing the respondent to take remaining steps in accordance with law. It is also made clear that if the vacancies are not available, the same shall be intimated to the applicant, as mentioned in clause (3) of the directions.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

February 4, 2019
/sunil/